

into the matter and the findings thereof; and

(d) the details of action taken against those found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON (a) to (d). CMD Tenughat Vidyut Nigam Ltd. (TVNL) made some observations on the finish of fabrication work of bunker beam and civil works of RH-3 and RH-4. The matter was examined by independent quality control agency M/s. RITES INDIA LTD. and TVNL. Remedial action to remove the defects was taken and TVNL was intimated.

As the defects were rectified the question of any disciplinary action does not arise.

Alleged Illegal Constructions and encroachment in South Delhi

4466. SHRI JEEWAN SHARMA:
SHRI RAJNATH SONKAR
SHASTRI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the High Court in Delhi had asked to Municipal Corporation of Delhi to investigate into illegal constructions and encroachments in South Delhi some time back;

(b) if so, the details thereof and the action taken by the M.C.D. thereon;

(c) the number of buildings which had constructions in excess of the sanctioned plans and the number of these that are being illegally used or commercial purpose; and

(d) whether coming up to commercial complexes in residential areas is allowed

under the rules; if not, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) to (d). On the basis of the cases filed by various residents associations of Kaliash Colony, Defence Colony and Chittaranjan Park the High Court of Delhi had ordered the inspection of certain properties and submission of reports of unauthorised constructions/deviations carried out in these properties. The properties listed in the High Court are as under

Defence Colony – 27 XYZ

Chittaranjan Park— 30

Kailash Colony – 7

The MCD has intimated that it was noticed that in 54 properties excess coverage had been carried out and 11 properties are being illegally used for commercial purposes. Commercial complexes in residential areas are not allowed as per the provisions of Delhi Master Plan/Master Plan for Delhi –2001. However, unauthorised commercial complexes are constructed in some residential/areas/pockets for which action under the provisions of DMC Act is taken whenever such violations come to the notice of M.C.D.

One type higher Government Accommodation to Government Employees

4467. SHRI ARJUN SINGH YADAV:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of Government employees have been given on type higher accommodation on usual rent;

(b) if so, the details thereof;

(c) whether the Government had issued orders in the past to charge three times the normal rent from such persons;

(d) if so, whether the orders are being implemented; and

(e) if not, whether the Government propose to recover the three times rent from Government servants and persons other than Government servants and Members of Parliament to whom such Government accommodation has been allotted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Some allotments have been made of the type higher accommodation to Govt. employees.

(c) yes, Sir.

(d) Yes, Sir, but with some exception like personal staff of Ministers.

(e) The orders mentioned above are not applicable to Members of Parliament and persons other than Govt. Servants, as they are covered by a separate set of rules.

Delivery of Deep Sea Fishing Trawlers

4468. SHRI M.V.V.S. MURTHI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether M/s. East Coast Boat Builders & Engineers Limited (ECBBE), Kakinada, A.P. has failed to deliver 20 Nos. deep sea fishing trawlers for 17 Indian fishing companies since 1986 despite the fact that it has drawn nearly 80 per cent (Rs. 10 crores) of the cost of trawlers from the SDFC/SCICI;

(b) whether M/s. ECBBE legalised the

matter involving arbitration clause through court of Law for the escalation of price, despite the fact that it is a fixed rate contract; and

(c) the action the Government propose to take for the delivery of 18 Nos. trawlers?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO):

(a) Yes, Sir. For the 20 undelivered vessels a subsidy amounting Rs. 3,36,00,919/- have been released to M/s. East Coast Boat Builders & Engineers (ECBBE) since 1986. In addition, an amount of Rs. 6,09,79,769.25 has also been released to M/s. ECBBE out of the loan sanctioned to the 17 fishing companies in respect of the above vessels by SDFC/SCICI.

(b) and (c). Yes, Sir. As regards escalation M/s. ECBBE has filed suits for Arbitration. M/s. ECBBE has also filed a Writ Petition in Delhi High Court against the SCICI, Fishing Companies and Government of India and the matter is now subjudice.

Irregularities in DDA

4469. SHRI RAM KAPSE:
DR. G.L. KANAUIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "DDA's Rs. 50 crore goes down the drain" appearing in the Times of India dated August 7, 1991; and

(b) if so, the reaction of the Government thereto and the steps taken to check irregularities in DDA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT